

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SMT. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No. 5390/Del/2018  
Assessment Year : 2015-16**

Deepti Arora, 407, Naya Bans, Delhi-110006 (PAN: ADCPA5789P)	Income Tax officer, Ward – 46(1), New Delhi.
(Appellant)	(Respondent)

**Appellant by: None**

**Respondent by: Shri M. Baranwal, Sr. DR**

**Date of hearing : 24 .11.2020**

**Date of pronouncement : 24.11.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned CIT(A)-16, New Delhi dated 18.06.2018 and pertains to assessment year 2015-16.

2. The assessee, vide her letter dated 12.11.2020, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has

opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 24<sup>th</sup> November, 2020.

**Sd/-**

**(MADHUMITA ROY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**'GS'**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar